

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLHABAD

ORIGINAL APPLICATION NUMBER:- 1116/97

FRIDAY, THIS THE 28TH DAY OF MARCH, 2003

HON. MR. JUSTICE R.R.K. TRIVEDI, VICE CHAIRMAN

Sri Prahlad,  
s/o Shri Mewa Lal,  
r/o Mullah Lalpura, Stall  
House no. 31  
Dist:- Etawah

....Applicant.

(By Advocate:- Shri R.M.Shukla)

Versus

1. Union of India through  
Chief General Manager  
Lucknow.
2. The Additional Engineer Telegraph  
Agra.
3. The Assistant Engineer Telecom,  
Etawah.
4. The Sub-Divisional Engineer Microwave  
and D.F.C. (M.T.C.F.)  
Etawah. .... Respondents.

(By Advocate:- Shri G.R.Gupta)

O R D E R

The learned counsel for the respondents  
submitted that this case is not legally maintainable  
as the relief has been claimed ~~for~~ against the  
Officers of the B.S.N.L. The O.A has been  
filed for a direction to respondents to regularise  
and absorb the applicant as Group-D employee.



The Telecommunication Department, ~~which~~ has been now converted into a corporation known as Bharat Sanchar Nigam Limited. This Tribunal has no jurisdiction to hear the dispute against the Bharat Sanchar Nigam Limited as notification under Section 14(2) Administrative Tribunals Act, 1985, has not been issued by Central Government. In the circumstances this O.A is not legally maintainable.

2. The legal position in this regard has been well settled by Division Bench of Delhi High Court Ram Gopal Verma Versus Union of India AISLJ III 2002(I) 352 and Division Bench of Bombay High Court in BSNL Versus A.R.Patil 2002(3) ATJ 1.

3. For the reasons stated above the O.A is dismissed as not maintainable. The applicant may raise his grievance before the appropriate forum. There shall be no order as to costs.

  
Vice Chairman

Madhu/